

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCriminal Appeal No(s). 4716-4717/2025

HARI SHANKAR RAI

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

[ONLY I.A. NO. 9801/2026 IS LISTED]
(IA No. 9801/2026 - SUSPENSION OF SENTENCE)

Date : 19-01-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE K. VINOD CHANDRANFor Appellant(s) Mr. Rajul Bhargava, Sr. Adv.
Mr. Kartikeya Bhargava, AOR
Mr. Jasir Aftab, Adv.For Respondent(s) Ms. Tulika Mukherjee, AOR
Mr. Beenu Sharma, Adv.UPON hearing the counsel, the Court made the following
O R D E R

Adjournment is sought by the learned counsel appearing for the appellant on the ground of indisposition of the learned arguing counsel.

Accepting the request, the matter is adjourned.

Re-list on 27.02.2026.

(BABITA PANDEY)
AR-cum-PS(PREETI SAXENA)
COURT MASTER (NSH)